

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO NO. 1432 OF 1997

National Insurance Company Limited

VERSUS

Raksha Devi and others

8. **M/S Kullar Constructions Ltd., D-5, Okhla Industrial Area.
Phase I, New Delhi.**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **09.05.2019 (Farzi)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 11.03.2019.



SUPERINTENDENT CIVIL REVISION BRANCH

P. Singh
11/3/19

